

FORM No. - 4 See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Applicant (s) Hrudenanda Nayak Respondent (s) Union of Indea & Ors.

Advocate for Applicant (s) Ma. A. Swarn Advocate for Respondent(s) M. P. R. Doby

S. K. Jena

D. Samantray

NOTES OF THE REGISTRY

g.f.o. to Re. 50/- item). Defects have been pointed out in scruting sheet. For consideration Pl.

25-2-04

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REGISTER

Dy Registres 10.06.05.

Order dated 13.06.05

One Shri Krupasindhu Nayak was a pension holder under Postal Department. After him, his wodow Sulochana Nayak was getting family pension. The said Sulochana was died on 09.08.97. By filing this Original Application under Section 19 of the Administrative Tribunal Act, 1985 one of the sons of said Krupasindhu and Sulochana has pointed out that his mother Sulochana was entitled to get higher rate of

10.06.01.

ORDERS OF THE TRIBUNAL

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Pension (with effect from 01.01.96 till her death on 09.08.97) which has not yet been sanctioned and paid to the legal hairs of aforesaid Krupasindhu and Sulochana.

Having heard Mr. A. Swaing, Ld. Counsel appearing for the Applicant and Mr. P.R.J. Das. Ld. Additional Standing Counsel (on whome a copy of this Original Application has already been served) on perusal of the materials. placed on record, this Original Application is disposed of with direction to the Respondents to examine the matter and, if Sulochana was entitled to get higher rate of pension w.e.f. 01.01.86 then differential arrears of family pension (payable to Sulochana up to 09.08.97) be drawan and disbursed to the following legal hairs of said Krupasindhu and Sulochana: -

1. Prema Nayak (daughter)

2. Tarulata Nayak (daughter)
3. Hrusikesh Nayak (son)
4. Hrudananda Nayak (son)

2005.

Before releasing the arrear differential family pension, as aforesaid, the authorities should make necessary verification of the matter and complete exercise by end of September,

with the aforesaid observation and direction, this Original Application stands disposed of.

Send copies of this order to the Respondents, along with copies of the Original Application, and free copies of this order be handed over to the Ld. Counsels appearing for both the parties.

Member (Judicial)